

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

NOTIFICATION R.O.C.No.73/2020-RC, DATED 11-12-2020

NOTIFICATION FOR FILLING UP OF THREE (03) VACANCIES OF DISTRICT JUDGE UNDER ACCELERATED RECRUITMENT BY TRANSFER THROUGH LIMITED COMPETITIVE EXAMINATION AMONG THE CIVIL JUDGES (SENIOR DIVISION), WHO HAVE COMPLETED FIVE YEARS OF SERVICE, FOR THE YEAR 2020.

Applications are invited to fill up three (3) vacancies of District Judge under Accelerated Recruitment by transfer through Limited Competitive Examination among the Civil Judges (Senior Division) who have completed five (05) years of qualifying service in the Andhra Pradesh State Judicial Service as on the date of this Notification.

NUMBER OF VACANCIES

OPEN COMPETITION - 03

The Andhra Pradesh State Judicial (Service and Cadre) Rules, 2007 and Amendments shall be applicable to the recruitment process.

Civil Judge (Senior Division) who found to be of doubtful integrity in any of the preceding years from the date of notification, and who is facing disciplinary enquiry or has suffered or suffers with any punishment for committing any irregularity in discharge of his/her duties shall not be eligible for appointment under the Accelerated Recruitment by Transfer.

I. SCHEME OF EXAMINATION:

The process of selection shall comprise of,

- a) **Screening Test** for 100 marks which comprises 100 multiple choice objective Questions and duration of the screening test will be for two (2) hours.

The candidates who secure 40% and above marks in the screening test will be short listed in 1:10 ratio on the basis of available vacancies, for written examination.

Provided, if there are more than one candidate, who have secured identical marks in the screening test, all such candidates shall be short listed for the written examination.

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The marks secured in screening test shall not be consolidated with the marks obtained in written examination and they shall not be counted for determining final order of merit among the candidates, as screening test is conducted solely for the purpose of short listing the candidates for written examination.

Note: Screening Test on OMR based technology will be held depending upon number of applications that will be received from the aspiring candidates.

b) The Written Examination consists of the following three (3) papers:

I) Civil Law,

II) Criminal Law and

III) Translation test, from English to Telugu and Telugu to English. And the Translation test is for 25 marks only and the Essay Writing test is for 75 marks on Legal subjects/Topics.

Each paper will carry 100 marks and the duration of examination of each paper is for three (3) hours.

The medium of examination for written examination is English. (Except Translation Test)

II. MINIMUM MARKS TO BE SECURED IN WRITTEN EXAMINATION TO QUALIFY FOR VIVA-VOCE:

The candidates, who belong to OC/BC categories shall secure not less than 55% of marks in each paper and not less than 60% of marks in aggregate in written examination, and the candidates who belong to SCs and STs categories shall secure not less than 45% marks in each paper and not less than 50% of marks in aggregate in written examination to qualify for Viva-Voce.

The Object of written examination is to test the academic knowledge of the candidates.

III. VIVA-VOCE:

Viva-Voce test is for 50 marks.

The Object of Viva-voce is to test and assess the suitability of candidates and to judge his/her mental alertness, knowledge in Law, clear and logical exposition, balance of Judgment, skills, attitude, ethics, power of assimilation, power of communication, character and intellectual depth and the like of the candidate.

The successful candidates in written examination will be called for Viva-Voce in ratio of 1:3 for the available vacancies, and if there are more than one candidate who have secured identical cut off marks, all such candidates will be called for Viva-Voce.

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The decision of High Court as to the eligibility or other wise of a candidate for admission to written examination and Viva-Voce shall be final.

Any candidate who remains absent for Viva-Voce shall deemed to have been disqualified for selection.

IV. MINIMUM AGGREGATE MARKS TO BE SECURED IN THE WRITTEN EXAMINATION AND VIVA-VOCE FOR SELECTION TO THE POST OF DISTRICT JUDGE:

For selection to the posts of District Judge under Accelerated Recruitment by Transfer, the candidates from OC/BC category shall secure at least 60% marks in aggregate in Written Examination and Viva-Voce and the candidates from SC/ST category shall secure at least 50% marks in aggregate in written examination and Viva-Voce. The candidates who secure less than the such percentage of marks will be ineligible for selection to the post.

V. High Court of Andhra Pradesh reserves the right, either to increase or decrease the number of vacancies or cancel the notification at any stage.

VI. SYLLABUS FOR THE EXAMINATION AND VIVA- VOCE

A) CONSTITUTION AND CIVIL LAWS:

- 1) Code of Civil Procedure, 1908
- 2) Indian Evidence Act, 1872
- 3) Right to Fair Compensation and Transparency in Land Acquisition Rehabilitation & Resettlement Act, 2013.
- 4) Tenancy Laws including Land Reforms and Ceiling
- 5) Constitution of India and Administrative Law
- 6) Transfer of Property Act, 1882
- 7) Indian Contract Act, 1872
- 8) Motor Vehicles Act, 1988
- 9) Specific Relief Act, 1963,
- 10) A.P. Prohibition Act, 1995
- 11) Laws on Inheritance, Succession, Marriage, Divorce, Adoption, Guardianship and Custody including in country and inter-country Adoptions.
- 12) Family Courts Act.
- 13) Indian Easements Act, 1882
- 14) Law of Torts
- 15) Limitation Act, 1963
- 16) Law Relating to Intellectual Property
- 17) Stamps & Registration Act
- 18) Sale of Goods Act
- 19) Guardian & Wards Act
- 20) Indian Trusts Act

B) CRIMINAL LAWS

- 01) Code of Criminal Procedure, 1973
- 02) Indian Evidence Act, 1872
- 03) Indian Penal Code, 1860
- 04) Protection of Civil Rights Act, 1955

- 05) Scheduled Caste and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.
- 06) Negotiable Instrument Act, 1881 (Section 138 to 147)
- 07) Narcotic Drugs and Psychotropic Substances Act, 1985
- 08) Prevention of Corruption Act, 1988
- 09) A.P. Excise Act, 1968
- 10) Wild Life Protection Act, 1972
- 11) Juvenile Justice Act, 1986 (Care and Protection of Children) Act
- 12) Electricity Act, 2003
- 13) Protection of Women from Domestic Violence Act, 2005.
- 14) Arms Act
- 15) Forest Act

VII. SCALE OF PAY:

The scale of pay for the post of District Judge is Rs.51,550-1230-58,930-1380-63,070/-. [As per the Revised pay scales as on 01-01-2006]

LAST DATE FOR RECEIPT OF APPLICATIONS:

The application/ bio-data along with the necessary enclosures i.e., hall ticket-cum identity card ((original and duplicate), attested copies of proceedings of promotion as Senior Civil Judge, proceedings declaring of probation in the cadre of Senior Civil Judge, and caste certificate (in respect of B.C., S.C., and S.T. candidates shall be submitted in the office of the Principal District Judge concerned not later than 5.00 P.M. on 28.12.2020.

Applications received after the last date will be summarily rejected.

S. Singh
11.12.20

REGISTRAR (RECRUITMENT)

PRO FORMA

Affix recent passport size photograph of the applicant to be attested by the concerned Unit Head/PDJ.

APPLICATION FOR APPOINTMENT AS DISTRICT JUDGE UNDER ACCELERATED RECRUITMENT BY TRANSFER THROUGH LIMITED COMPETITIVE EXAMINATION AMONG THE CIVIL JUDGES (SENIOR DIVISION), WHO HAVE COMPLETED FIVE YEARS OF SERVICE.

BIO-DATA

1.	Full name (in capitals)	
2.	Father's name	
	Husband's name (if applicable)	
3.	Caste (in case of B.C., S.C. & S.T.)	
4.	Native District & State	
5.	Date of Birth (in words)	
6.	Age as on 01-12-2020	
7.	Educational Qualifications	
8.	Date of appointment as Civil Judge (Junior Division)	
9.	Date of promotion as Civil Judge (Senior Division)	
10.	Date of declaration of probation in the cadre of Senior Civil Judge.	
11.	Length of service rendered as Senior Civil Judge as on 11.12.2020	

Contd...2

12	Whether facing disciplinary charges or has undergone or is undergoing punishment for any irregularity in discharge of duties? If yes, please furnish the details.	
13.	Address for correspondence with Mobile telephone number:	Office: Residence:

SIGNATURE OF THE APPLICANT WITH DATE.

ORIGINAL

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
HALL TICKET – CUM – IDENTITY CARD**

**SCREENING TEST FOR THE RECRUITMENT OF DISTRICT JUDGE UNDER
ACCELERATED RECRUITMENT BY TRANSFER THROUGH LIMITED
COMPETITIVE EXAMINATION AMONG THE CIVIL JUDGES (SENIOR
DIVISION), WHO HAVE COMPLETED FIVE YEARS OF SERVICE.**

Hall Ticket No.

DATE	TIME	NAME OF THE EXAMINATION CENTRE
NAME AND FULL POSTAL ADDRESS OF THE CANDIDATE		
(To be filled by the candidate)		

Identification Marks: (To be filled by the candidate)

(i)

(ii)

Signature of the
the candidate:

(To be signed before the concerned Unit Head/PDJ)

(Photograph and Signature of the candidate
are to be attested by the concerned Unit Head/PDJ)

Affixing the recent
passport size
photograph of the
applicant. Photograph
to be attested by the
concerned Unit
Head/PDJ.

(Signature, name, designation and
office seal of the concerned Head/PDJ)

REGISTRAR (RECRUITMENT)

DUPLICATE

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HALL TICKET – CUM – IDENTITY CARD

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